[श्री दलबीर सिंह]

बात नहीं समझता । इस के साथ ही साथ, जो बीम गिरा है, उसका एक सैम्पिल मैं लाया हूं और यदि माननीय उपाध्यक्ष महोदय परमिट करते हैं, तो मैं संसद के समक्ष इसको प्रस्तुत करूंगा । आप इस की जांच करें कि यह कैसी लकड़ी है । आप स्वयं मौके पर जा कर देखें कि किस तरह की सड़ी हुई लकड़ो की सेंटरिंग हुई है और वहां पर जो सीमेंट वगैरह जिस मात्रा में मिलाया गया है, वह पर्याप्त नहीं है ।

इस के साथ साथ मैं यह भी निवेदन करना चाहता हूं कि वहां की जनता में इस पर काफी रोष है । मैं सिर्फ यही प्रश्न पूछना चाहता हूं कि मलबा किस तारीख तक आप हटवा देंगे और दूसरा यह है कि मुआविजा देने की जो घोषणा आप ने की है, उसको बढ़ाया जाए । मैं यह भी कहना चाहता हूं कि जो आंकड़े आप ने दिये हैं और जो रिपोर्ट पुलिस ने दी है, उससे वे भिन्न हैं । पुलिस रिपोर्ट कुछ और कहती है। आप 40 कहते हैं, इसमें मुझे शंका है और मैं समझता हूं कि मलबे के नीचे अभी भी लाशें होंगी । जब इतना मलबा गिरा है, तो आप कह सकते हैं कि मलबे के नीचे और आदमी नहीं है । मैं पुन: मंत्री जी से निवेदन करना चाहता हूं कि जो मुआवजे की राशि है, उसको ज्यादा से ज्यादा बढ़ाया जाए ।

SHRI A.B. A. GHANI KHAN CHAUDHURY: Mr. Deputy-Speaker, Sir, we are awaiting the report of the D.G.M.S. I do not know why this big junk is not removed. Probably the DGMS people are working there. As soon as the clearance is given, it will be removed.

In regard to compensation, according to the rate prescribed under the Workmen's Compensation Act, it is to be paid by the contractor. About employing someone from the deceased family, if we get suitable people, certainly, we shall look into that.

12.55 hrs.

ANNOUNCEMENT *RE* ACCEPTANCE BY CHAIRMAN, ESTIMATES COMMITTEE (1978-79) OF GOVERNMENT'S REPLIES INDICATING ACTION TAKEN ON RECOMMENDATIONS ETC. CONTAINED IN CERTAIN SECRET REPORTS OF SUB-COMMITTEE OF DEFENCE

MR. DEPUTY-SPEAKER: I have to inform the House that the Chairman, Estimates Committee has intimated the Speaker that he has accepted the replies of Government indicating action taken on the recommendations and conclusions contained in the five *ad-hoc* Secret Reports of the Sub Committee on Defence—Estimates Committee, 1978-79—on the subject of modernisation of Defence which were forwarded to the then Deputy Prime Minister and the Ministry of Defence in April-May, 1979.

12.56 hrs.

MATTER UNDER RULE 377

(i) DEMAND FOR EARLY RELEASE BY SALT COMMISSIONER OF UNUTILISED LAND FOR CONSTRUCTION OF HOUSES THEREON BY BOMBAY MUNICIPAL CORPORATION
PAL CORPORATION

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, Bombay is a fast growing city. Therefore, land is urgently required for housing of poor and middle classes. The lands originally meant for panning salt is lying untilised now, but the salt Commissioner under the Central Government is not releasing such lands to the Bombay Municipal Corporation. The proposals are still pending with the Salt Pan authorities whose lands are required by the Corporation for implementing the reservations made in the Development Plan of the Corporation.

I request the Minister concerned to direct Salt Pan authorities to make available these lands for the development purpose by the Corporation expeditiously.

(ii) DEMAND FOR LEGISLATION TO PROVIDE FACILITIES TO DISABLED PERSONS.

श्री राम विलास पासवान (हाजीपुर) : उपाध्यक्ष महोदय, विकलांग वर्ष समाप्त होने जा रहा है, लेकिन विकलांगों की समस्याएं ज्यों की त्यों हैं । 24 जनवरी, 1981 को श्रम मंत्री ने आश्वासन दिया था कि 31 दिसम्बर 81 तक जितने विकलांगों के नाम नियोजनालयों में दर्ज है, उनको रोजगार उपलब्ध करा दिया जाएगा, लेकिन अभी तक इस आश्वासन का पालन नगण्य है । संविधान की धारा 47 के अनुसार राज्य सरकार का दायित्व हो जाता है कि वह ऐसे लोगों के लिए रोजगार का अवसर मुहैया करे । इस संबंध में विकलांगों के प्रतिनिधि समय समय पर सरकार एवं विभिन्न मंत्रालयों से बातचीत करते आ रहे हैं, लेकिन उसका भी नतीजा कुछ नहीं निकला । विकलांगों ने अपने दो दिन के राष्ट्रीय सम्मेलन में पिछले दिन एक प्रस्ताव पास कर नौकरी में 3 प्रतिशत का आरक्षण, छात्रवृत्ति में वृद्धि, विकलांगों के लिए अलग निदेशालय, रोजगार कार्यालयों में पंजीकृत विकलांगों को अविलम्ब सेवा प्रदान करने आदि महत्वपूर्ण मांगें रखी । विकलांग वर्ष की शुरूआत अंधों पर लाठी चार्ज से हुई थी और सरकार ने उस समय आश्वासन दिया था कि विकलांगों की समस्याओं के संबंध में एक विधेयक सरकार द्वारा सदन में प्रस्तुत किया जाएगा । लेकिन अभी तक उस विधेयक का कोई पता नहीं है, जब कि 31 दिसम्बर 81 को अन्तर्राष्ट्रीय विकलांग वर्ष समाप्त होने जा रहा है ।

अतः सरकार से मांग है कि सरकार अविलम्ब विकलांगों के संबंध में एक विधेयक सदन में उपस्थापित करे और उनकी मांगों को अविलम्ब विचार कर आवश्यक कार्यवाही करे ।

(iii) DEMAND FOR CREATING A SEPARATE ARCHAEOLOGICAL CIRCLE FOR ORISSA FOR PROPER MAINTENANCE OF ANCIENT MONUMENTS, ETC.

SHRIMATI JAYANTI PATNAIK (Cuttack): Sir, I would like to raise the following issue under Rule 377. The proper preservation of the very precious ancient monuments existing in Orissa has become impossible in the absen e of an Archaeological Circle in Orissa. Orissa is famous in the national and international spheres for its extremely important ancient monuments like Sun temple at Konark, Lord Jagannath temple at Puri, Lingaraj temple at Bhubaneswar and Budhist sculpture at Lalitgiri, Udaygiri and Ratnagiri. More than one hundred centrally protected monuments including Lord Jagannath complex and Lord Lingaraj complex are there in Orissa. Thousands of tourists from all over India and abroad come to Orissa every day to visit these ancient monuments.

The three sub-circles of Archaeological Department functioning at Cuttack, Bhubaneswar and Puri, do not have adequate powers for taking up conservation work of those monuments. Even for minor matters they have to seek the approval of the Superintendent of the Archaeological Circle, Calcutta. Hence, important works like documentation, survey exploration and excavation rarely get the attention they deserve. Even routine conservation works are not getting adequate attention.

The Government of Orissa has apprised the above difficulties to the Ministry of Education and requested for creating a separate Archaeological Circle for Orissa and to delegate the financial powers to that circle of the State for the proper conservation of the ancient monuments.

In view of this I demand that effective and expeditious steps should be taken by the Union Ministry of Education for creating a separate